

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 486
(TO BE ANSWERED ON THE 12th December 2022)

**REVENUE REALISATION FROM PRIVATISATION OF AIRPORTS AND
WELFARE OF FORMER EMPLOYEES**

486. SHRI ANEEL PRASAD HEGDE

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government has realised substantial revenue by privatisation of airports in the last four years, if so, the details thereof; and
(b) whether Government has taken care of the welfare and social security of all its former employees who have hitherto lost their jobs, if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a): During last four years, Airports Authority of India (AAI) has leased out six of its airports at Ahmedabad, Jaipur, Lucknow, Guwahati, Thiruvananthapuram and Mangaluru through Public Private Partnership (PPP) for operation, management and development on long term lease basis.

Out of these, three airports viz. Ahmedabad, Lucknow & Mangaluru were handed over in October-November, 2020 and remaining three airports viz. Jaipur, Guwahati and Thiruvananthapuram were handed in October, 2021. The details of one time upfront payment received by AAI, comprising investment in capital work in progress and investment in Regulated Asset Base, at which these airports have been handed over to the Concessionaires are as under:

Ahmedabad- Rs.314.03 crore
Jaipur- Rs. 271.11 crore
Lucknow- Rs. 602.51 crore
Guwahati- Rs. 507.56 crore
Mangaluru- Rs. 221.88 crore
Thiruvananthapuram- Rs. 431.97 crore

Till October' 2022, AAI has received concession fees of Rs. 710.88 crore from the

concessionaires for these six airports.

(b): Interests of the employees deployed at the airport brought under PPP have been fully protected. As per the Concession Agreements with Airport Operators under PPP, the employee will continue to be posted at respective Airport for 3 years (i.e. 1 year Joint Management period followed by 2 years deemed deputation period). Also, the Concessionaire is liable to extend the offer of appointment to minimum 60% of employees on terms and conditions not inferior to the existing terms. Subsequently, employees have the option to join the Concessionaire or to return to AAI.
